

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Stamp No.233/90 ORIGINAL APPLICATION No.310/90.

V.R.Jayaprakashan and one another. .. Applicants
vs.

General Manager,
Central Railway,
Bombay V.T and one another. .. Respondents

Coram: Hon'ble Member(A)Shri M.Y.Priolkar

Hon'ble Member(J)Shri N.R.Chandran

ORAL JUDGMENT
(Per M.Y.Priolkar, Member(A)) Date: 25-4-1990

None present for the applicants or
for the respondents.

2. The applicants' prayer for interim
relief had been considered on the date of last
hearing viz. 13-4-1990 when after hearing the
applicants' advocate and considering the decisions
of the Tribunal in some other cases cited by the
applicants' advocate in support of his contentions,
it was held that there was no case for interim
relief and accordingly the applicant's prayer for
interim relief was rejected.

3. The applicants' advocate has now
sent a letter dtd. 19-4-1990 by post enclosing an
application made by the applicants with a prayer
that either a regular stay be granted or alternatively
the applicants be permitted to withdraw the application.
This application is signed by both the applicants

(3)

as well as their advocate Mr. Phadnis.

4. Since the prayer for the interim relief in the original application has already been rejected by our order dated 13-4-1990 after hearing their advocate and giving reasons, we do not see any justification for again considering *as no new development has been brought to notice* this prayer for interim relief. Prayer for interim relief is rejected. We, however, grant the alternative prayer requested by the applicants viz. permitting them to withdraw this application. The application is accordingly disposed of as withdrawn with no order as to costs.

N.R.Chandran

(N.R.CHANDRAN) (M.Y.PRIOLKAR)
Member (J) Member (A)